Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

Minutes of the Meeting NC-V held on 11.09.2008

The Meeting No. 24/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 11.09.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No.	Name of the representatives & their	Department
	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President (HR), M/s	Nominee from AEPC
	Shahi Export P. Ltd.	
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting Nos. 22/AMO9 dated 28.08.2008 and 23/AMO9 dated 04.09.2008 were ratified. The Agenda for individual cases for Meeting No. 24/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER

: 24/84-ALC3/2008 **MEETING DATE** : 11.09.2008

Online cases

Case No.:10/20/84-ALC3/2008	Party Name:ICON ACCESSORIES PVT LTD.	11 00 2000	Status: Approved
HQ File :01/84/050/00245/AM09/		Lic.No/Date:0910032962 13.02.2008	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import as detailed below: -

S.No	Export item	Export Qty.	Import item	Quantity allowed
1	Shoulder Pads black: Top (Qty. 60000 Pairs)	840 Kgs	Solder Pad felt of relevant material, GSM- 80+/-10%	882 Kgs
2	Shoulder Pads white: Top (Qty. 30000 Pairs)	420 Kgs	Solder Pad felt of relevant material, GSM- 80+/-10%	441 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	-	Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Rejected
HQ File :01/84/050/00130/AM09/		Lic.No/Date:0210112088 06.05.2008	

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that firm in spite of 15 days extension time as requested vide their letter dated 12.08.2008 have failed to submit their reply to DGFT letter, in absence of which it was not possible to compute the requirement of Qty. of inputs. Hence, Committee was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:3/10/84-ALC3/2008		Status: Rejection
HQ File :01/84/050/00126/AM09/	Lic.No/Date:0610013344 07.05.2008	

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that information/details submitted by the firm is vague. Further, as regards specification of Synthetic upper material and Synthetic Lining, the firm's reply i.e a thick fabric is used in the upper part of the shoe and lining in non-woven is used in the lining of shoe are not correct technical specification. Hence, Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

	Case No.:6/24/84-ALC3/2008	Party Name: CHELSEA MILLS	Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Withdrawn
4	HQ File :01/84/050/00288/AM09/	RLA File :05/24/040/00130/AM09/	Lic.No/Date:0510221307 30.05.2008	
Ш	Danisiana Tha Oamasitta a sanai		and the section of the section of	

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that

this case has already been considered in NC meeting held on 04.09.2008. It was therefore decided to withdraw this case from agenda.

		Party Nam LIMITED		Meet No/Date:24/84-ALC3/2008 11.09.2008	8 Status: Approved		
		RLA File :	A File :31/24/040/00061/AM09/ Lic.No/Date:3110033981 09.06.2008				
Decision: The Committee considered the case as per agenda and in consultation with the representatives technical authorities present in the meeting decided to ratify the Advance authorization issued in this case allowing 5% wastage on item of import as detailed below: -							
technic	al authorities present	in the meeting	ng decided to ratify the Ad		-		

1	100% Lambswool knitted sweaters (12680 Kgs)		Woollen hosiery yarn glenmerino 100% lamswool	9
The F		o take neces	ssary action subject to com	pliance of other usual

Case No.:12/20/84-ALC3/2008	Party Nam LTD.	e:ICON ACCESSORIES PVT	Meet No/Date:24/84-ALC3/	2008 Status: Approve		
HQ File :01/84/050/00247/AM09/	RLA File :0	09/24/040/00014/AM09/	Lic.No/Date:0910034910 04.08.2008			
Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 5% wastage on item of import as detailed below: -						

S.No	Export item	Export Qty.	Import item	Quantity allowed
1	Shoulder Pads Top (Qty. 70000 Pairs)	700 Kgs	Solder Pad felt (black) of relevant material, GSM-80+/-10%	735 Kgs
2	Shoulder Pads Top (Qty. 30000 Pairs)	300 Kgs	Solder Pad felt (white) of relevant material, GSM-80+/-10%	315 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

				Status: Deferred
7	HQ File :01/84/050/00283/AM09/			Defer Date: 09.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details available in the file to the representative of DC (MSME) for their examination and comments. In view of this case stands deferred for re-listing on 09.10.2008.

II I	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD		Status: Deferred
HQ File :01/84/050/00285/AM09/		Lic.No/Date:0210116699 29.08.2008	Defer Date:09.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the following information/documents from firm: -

- (i) The detail specification including sketch and design of each export product indicating dimension, size of the product and net content of each of the import item;
- (ii) The complete nomenclature with specification of each import items proposed to be imported duty free;
- (iii) The manufacturing process of each export product indicating wastage or raw material at each stage

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of process;

Production of the export product vis-à-vis consumption of all the raw materials duly endorsed by (iv) concerned Central Excise Range.

The case stands deferred for re-listing on 09.10.2008.

	Case No.:4/24/84-ALC3/	/2008	Party Name:IDT CLOTHING PVT. LTD.	- 11	Meet No/Date:24/84-ALC 11.09.2008	3/2008	Status: Approved
	HQ File :01/84/050/00286/	AM09/	RLA File :03/94/040/00524/AM09/	- 11	Lic.No/Date:0310484456 29.08.2008		
Decision: The Committee considered the case as per agenda and taking cue from SION adecided to allow the input @ 2.45 Sq mtrs./pc. Accordingly, Advance authorization issued may detailed below: -							l I
	Export item	Export Qty.	Import item	Qu	antity allowed		
	Ladies Blouse	6123 Pcs	70% cotton 30% silk shiny PFD 12MM, width 54", GSM-52+/-10%	150	000 Sq mtrs.		
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.						5.

Case No.:5/24/84-ALC3/2008	Party Name:GANESH POLYTEX LTD.,	Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Deferred
HO File :01/84/050/00287/AM09/	RLA File: 06/24/040/00025/AM09/	Lic.No/Date:0610014094	Defer Date:

		<u> </u>	01.09.2008	16.10.2008
1117	Decision: The Committee consid	. •	• • • • • • • • • • • • • • • • • • • •	
H	that in this case firm have asked for			
П	inputs, which are negative list items. In view of this Committee decided to seek comments from Jt.DGF1 (AA)/Jt.DGFT (OPH).			
	The case stands deferred	for re-listing on 16.10.2008		

	Case No.:7/24/84-ALC3/2008	Party Name:SHUBH SWASAN INDIA PVT.LTD.,	Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Deferred	
	HQ File :01/84/050/00289/AM09/	RLA File :04/24/040/00144/AM09/	Lic.No/Date:0410098304 01.09.2008	Defer Date:09.10.2008	
Decision: The Committee considered the case as per agenda alongwith other relevant papers at consultation with the representatives of technical authorities present in the meeting decided to call for following information/documents from firm: - (i) Composition and percentage of solid content in respect of import item no.2; (ii) GSM of the Adhesive in respect of import item no.2 and its coating weight in the final product.					
	The case stands deferred for re-listing on 09.10.2008.				

- 11		Case No.:10/24/84-ALC3/2008	Party Name:GOPAL CLOTHING CO P LTD	Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Deferred	
	2	HQ File :01/84/050/00292/AM09/	1		Defer Date:09.10.2008	
		Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details available in the file to the representative of DC (MSME) for their examination and comments. In view of this case stands deferred for re-listing on 09.10.2008.				

	Case No.:8/24/84-ALC3/2008	Party Name:DIGJAM LIMITED	Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Withdrawn
	HQ File :01/84/050/00290/AM09/		Lic.No/Date:2410022234 02.09.2008	
	Decision: The Committee considerable this is a repeat case and NC has	·		

existing relevant Policy Para. NC has not role to play in this case. It was therefore decided to withdraw this

Case No.:9/24/84-ALC3/2008	1 3	Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Withdrawn
HQ File :01/84/050/00291/AM09/		Lic.No/Date:2410022235 02.09.2008	

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that this is a repeat case and NC has already fixed the adhoc norms. Therefore, R.A has to finalise the case as per existing relevant Policy Para. NC has not role to play in this case. It was therefore decided to withdraw this case from agenda.

	Case No.:11/24/84-ALC3/2008		Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Deferred
15	HQ File :01/84/050/00293/AM09/		Lic.No/Date:0510226651 02.09.2008	Defer Date09.10.2008

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application called for from R.A is still awaited. It was decided to await the same and defer the case for re-listing on 09.10.2008.

case from agenda.

Case No.:12/24/84-ALC3/2008	Party Name:GOPAL CLOTHING CO P LTD	11 00 2000	Status: Approved	
HQ File :01/84/050/00294/AM09/		Lic.No/Date:0510226702 02.09.2008		
Decision: The Committee considered the case as per agende and taking aug from SION at S.No. I.10				

Decision: The Committee considered the case as per agenda and taking cue from SION at S.No. J-196 decided to allow the input @ 2.20 Sq mtrs./pc. Accordingly, Advance authorization issued may be ratified as detailed below: -

Export item	Export Qty.	Import item	Quantity allowed
Ladies jacket	3255 Pcs	98% cotton 2% spandex woven	7161 Sq mtrs.
		denim fabric, GSM-298+/-10%	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

II I	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Rejected
HQ File :01/84/050/00295/AM09/		Lic.No/Date:0510226754 03.09.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

Case No.:14/24/84-ALC3/2008	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Rejected
HQ File :01/84/050/00296/AM09/		Lic.No/Date:0510226758 03.09.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

		Meet No/Date:24/84-ALC3/2008 11.09.2008	Status: Rejected
HQ File :01/84/050/00297/AM09/		Lic.No/Date:0210116850 03.09.2008	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have neither forwarded calculation sheet nor CAD/CAM/Laymarker/Measurement/Style No., in absence of which it is not possible to compute the requirement of inputs more than the Qty. higher than that of norms fixed for the export product. Therefore, Committee was constrained to reject the request of firm. A d.o letter may also be issued from Convenor, NC-V to R.A concerned advising that before issue of Advance Authorization, it should be ensured that specific style No. is mentioned where the requirement of fabric, depending on pattern / style / design of garment, is more than 7.5% of the existing SION in terms of Policy Circular No. 34/(RE-07)/2004-2009 dated: 24th March, 2008

RLA may take suitable consequential action accordingly.

Manual cases

Case No. 318	M/s Frontier Textiles Pvt. Ltd., Howrah
NC24/09 dt. 11.09.2008	F.NO.1/84/162/324/AM08-DES-V
Ratification of input output	norms in respect of Advance Authorization No.
0210101624 dt. 15.6.2005 –	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 09.10.2008.

Case No. 319	M/s Loyal Textile Mills Ltd.,
NC24/09 dt. 11.09.2008	F.NO.1/84/50/415/AM05-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.3510014643 dt. 8.11.2004	4 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier this case was approved by ALC in its meeting held on 11.05.2006 as per recommendations of DC (SSI). Now, on representation of firm, case has been reviewed by DC (MSME) and comments have been received vide their U.O dated 04.07.2008. The Committee observed that there was a typographical error. Hence, after

deliberations Committee decided to amend the minutes to read in partial modification of its earlier decision taken on 11.05.2006 as detailed below: -

Name of item	Qty. as allowed by ALC dt. 11.05.2006	Qty. allowed
Ameritex Fix Dex	0.20 %	2%

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 320	M/s Loyal Textile Mills Ltd.,
NC24/09 dt. 11.09.2008	F.NO.1/84/50/418/AM05-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.3510014646 dt. 8.11.2004	4 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier this case was approved by ALC in its meeting held on 11.05.2006 as per recommendations of DC (SSI). Now, on representation of firm, case has been reviewed by DC (MSME) and comments have been received vide their U.O dated 04.07.2008. The Committee observed that there was a typographical error. Hence, after deliberations Committee decided to amend the minutes to read in partial modification of its earlier decision taken on 11.05.2006 as detailed below: -

Name of item	Qty. as allowed by ALC dt. 11.05.2006	Qty. allowed
Ameritex Fix Dex	0.20 %	2%

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 321	M/s Adharsh Fabrics, Karur.
NC24/09 dt. 11.09.2008	F.NO.1/84/50/418/AM05-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.3210034758 dt. 6.2.2007	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith relevant papers and observed there is no valid justification for seeking higher wastage than allowed by ALC earlier. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 322	M/s East End Silks(P) Limited., Kolkata
NC24/09 dt. 11.09.2008	F.NO.1/84/50/459/AM06-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0210082301 dt. 23.9.2005	5 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 09.10.2008.

Case No. 323	M/s Noronha Impex International., Kanpur
NC24/09 dt. 11.09.2008	F.NO.1/84/162/728/AM06-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0610012215 dt. 20.08.200	07 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Allan de Noronha, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case along with sample of export item. He explained that the import item at S.No.1 is Hair & Accessories hair/iron/beads. Hair stands for synthetic hair, Iron stands for iron shifters and Beads stands for beads itself. The Committee after detailed deliberations decided that import item at S.No.1 i.e relevant synthetic hair & hair accessories may be allowed @ 1.02 kg/kg content. The rest of items may be allowed as already allowed by NC in its meeting held on 07.02.2008.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 324	M/s Fibre Links, Kanpur
NC24/09 dt. 11.09.2008	F.NO.1/84/50/371/AM08-DES-V
Ratification of input outpu	t norms in respect of Advance Authorization
No.0610012844 dt. 11.02.20	08 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Shashi Kant Singh, Sr. Manager (Exports) of the firm, who appeared for personal hearing in this case. He explained the case along with sample of export item. He explained that their export product is Polyester braided Cord – 1.00MM diameter (Natural). The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import i.e Polyester high tenacity yarn with 2% wastage. Thus, firm have to account for 10,200 Kgs. of import item on the export side against the A/A in question. The description of export item No. 1 may be amended to read as "Polyester braided Cord dyed –1.00MM diameter". The export item No. 2 may be deleted.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 325	M/s Apparel Merchandising Co. New Delhi
NC24/09 dt. 11.09.2008	F.NO.1/84/50/459/AM07-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0510197231 dt. 03.01.2007	7 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh.Hemant Sangal, an authorized representative of the firm, who appeared for personal hearing in this case. He explained the case along with sample & CAD/CAM of export/import item. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that based on CAD/CAM submitted in this case, the 0.85 Sq mtrs./Pc is adequate for Lining fabric. In view of this Committee decided that import item no.2 i.e woven lining TC: 100% cotton may be allowed @ 0.85 Sq mtrs./Pc in partial modification of earlier decision of ALC meeting held on 05.07.2008.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 326	M/s Textrade International Ltd., Mumbai
NC24/09 dt. 11.09.2008	F.NO.1/84/50/453/AM07-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0310413625 dt. 27.12.200	06 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that earlier this case was not considered by NC as the copy of application was not referred to the Norms Committee. However, Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing 2% wastage on item of import i.e as applied by the firm as detailed below: -

Export item	Export	Import item	Quantity allowed
	Qty.		
55% Linen, 45% Cotton dyed	36800	55% Linen, 45%	100979.20 Sq mtrs.
panel (Made-ups), width-	Pcs	Cotton dyed fabric,	
44/45", GSM-185+/-10%		width- 44/45", GSM-	
		185+/-10%	

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 327	M/s Orient Fashions Exports (India) Pvt.Ltd., New Delhi
NC24/09 dt. 11.09.2008	F.NO.1/84/50/192/AM07-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0510159522 dt. 9.6.2005	under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier cleared by ALC in its meeting held on 22.09.2005 as per recommendations of DC (SSI) vide their U.O dated 13.09.2005 with condition of measurement size on the export product. Now, firm have requested for deletion of this measurement condition in the export product. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to delete the measurement size condition from all the export products against the subject advance authorization in partial modification of ALC decision taken on 22.09.2005.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 328	M/s Orient Fashions Exports (India) Pvt.Ltd., New Delhi	
NC24/09 dt. 11.09.2008	F.NO.1/84/50/152/AM07-DES-V	
Ratification of input output	t norms in respect of Advance Authorization	
No.0510158504 dt. 27.5.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier cleared by ALC in its meeting held on 22.12.2005 as per recommendations of DC (SSI) vide their U.O dated 03.10.2005 with condition of measurement size on the export product. Now, firm have requested for deletion of this measurement condition in the export product. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to delete the measurement size condition from all the export products against the subject advance authorization in partial modification of ALC decision taken on 22.09.2005.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 329	M/s Chandra Mukhi Impex Pvt. Ltd.,
NC24/09 dt. 11.09.2008	F.NO.1/84/162/1073/AM08-DES-V
Ratification of input outpu	t norms in respect of Advance Authorization
No.0210106958 dt. 10.12.200	07 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda along with other relevant papers and handed over the relevant details available in the file alongwith sample to the representative of DC (MSME) for their examination and comments. In view of this case stands deferred for re-listing on 09.10.2008.

Case No. 330	M/s Collart Camlin Canvas Private Ltd., Mumbai
NC24/09 dt. 11.09.2008	F.NO.1/84/50/68/AM09-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0310465607 dt. 19.3.2008	B – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DIPP conveyed vide their letter dated 11.09.2008 by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - " Containing Paulownia wood Bars of various size – Minimum 484.46 cubic meter". Further, in the description of import item following words may be added: "Paulownia wood Bars of various sizes 489.30 cubic meter".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 331	M/s Collart Camlin Canvas Private Ltd., Mumbai
NC24/09 dt. 11.09.2008	F.NO.1/84/50/56/AM09-DES-V

Ratification of input output norms in respect of Advance Authorization No.0310461001 dt. 14.2.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DIPP conveyed vide their letter dated 11.09.2008 by allowing 1% wastage on item of import. It was also decided to add following words in the description of export item: - " Containing Paulownia wood Bars of various size – Minimum 2327.4319 cubic meter". Further, in the description of import item following words may be added: -"Paulownia wood Bars of various sizes 2350.7062 cubic meter".

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 332	M/s Chandra Mukhi Impex Pvt. Ltd.,
NC24/09 dt. 11.09.2008	F.NO.1/84/162/352/AM09-DES-V
Ratification of input output	t norms in respect of Advance Authorization
No.0210112346 dt. 13.5.2008	B – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. Hence, it was decided to defer the case for re-listing on 09.10.2008.

Case No. 333	M/s Orient Fashions Exports (India) Pvt. Ltd.	
NC24/09 dt. 11.09.2008	F.NO.1/84/162/661/AM09-DES-V	
Ratification of input output norms in respect of Advance Authorization		
No.0510173215 dt. 29.12.2005 under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Smt. Suman Jamwal, an authorized representative of the firm, who appeared for personal hearing in this case. She explained the case along with sample & CAD/CAM of export/import item. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting felt that based on CAD/CAM submitted in this case, 5 Mtrs./Pc is adequate for import item no. 2 i.e Lace cotton. In view of this

Committee decided that import item no.2 i.e Lace cotton may be allowed @ 5 Mtrs./Pc in partial modification of earlier decision of ALC meeting held on 13.04.2006.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Outside agenda case:-

Case No.1	Proposal for DEPB rates for Textile & Leather products	
NC 11/AM09 dt. 12.06.2008	'	
Proposal for revision of DEPB rates as per custom duty in budget 2008-09.		

Decision: - The proposal for revision of DEPB rates pertaining to Textiles and Leather products in accordance with the revised Custom Tariff 2008-09 was considered during the NC-V meeting held on 11.09.2008 alongwith relevant details and previous file on the matter. The representatives of technical members present in the meeting was also of the view that as regards Custom duty in respect of Textiles and Leather products in the budget year 2007-08, as the same has not been changed in the budget year 2008-09, hence, felt that DEPB rates for Textile & Leather products for the year 2008-09 should not be changed with reference to the existing DEPB rates for the same in the year 2007-08. In view of this Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to refer the proposal accordingly to DEPB Committee for their final view in the matter.